



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER  
AND  
MANISH AGARWAL, ACCOUNTANT MEMBER**

**ITA No.194/CTK/2024**  
Assessment Year : 2023-24

Shree Guru Kripa Charitable Trust, Shyama Shyama Dham, Jayadev Vihar, Bhubaneswar.	Vs.	CIT(Exemption), Hyderabad
PAN/GIR No.AATTS 2133 H		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri P.K.Mishra/Himanshu Jena, Advs  
Revenue by : Dr. Abani Kanta Nayak, CIT DR

**Date of Hearing : 27/06/2024**  
**Date of Pronouncement : 27/06/2024**

**ORDER**

**Per Bench**

This is an appeal filed by the assessee against the order of the Id CIT(E), Hyderabad, dated 15.4.2024 in Appeal No. ITBA/Exm/F.Exm45/2024-25/1064106442(1) for the assessment year 2023-24.

2. At the time of hearing, Id AR of the assessee vide petition dated 27.6.2024 has sought to withdraw the appeal filed before the Tribunal on the ground that during the pendency of this appeal, the appellant trust has

been granted with registration u/s.80G of the Act. Ld CIT DR did not have any objection to the request of Id AR of the assessee. Consequently, we permit the assessee to withdraw the appeal of the assessee.

3. In the result, appeal of the assessee is dismissed as infructuous.

Order dictated and pronounced in the open court on 27/06/2024.

Sd/-  
**(Manish Agarwal)**  
ACCOUNTANT MEMBER

sd/-  
**(George Mathan)**  
JUDICIAL MEMBER

Cuttack; Dated 27/06/2024  
B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Shree Guru Kripa Charitable Trust, Shyama Shyama Dham, Jayadev Vihar, Bhubaneswar
2. The respondent: CIT(Exemption), Hyderabad
3. Pr.CIT,
4. DR, ITAT,
5. Guard file.  
//True Copy//

**By order**

Sr.Pvt.secretary,  
ITAT, CUTTACK